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No.K.13017/03/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 11th May, 2017.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint (i) Smt. Rekha Palli, (ii) Smt. Prathiba M. Singh (iii) Shri Navin Chawla, and (iv) Shri C. Hari Shankar, to be Judges of the Delhi High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.


(S.C. BARMMA)

Joint Secretary to the Government of India
Tel: 23072142

To

The Manager,
Government of India Press,
FARIDABAD

No. K.13017/03/2016-US.I

Dated 11.05.2017

Copy to:-

- 1 (i) Smt. Rekha Palli, (ii) Smt. Prathiba M, Singh (iii) Shri Navin Chawla, and
(iv) Shri C. Hari Shankar, c/o The Registrar General, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Acting Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 President's Secretariat, (CA.II Section), New Delhi
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Additional Registrar (Conf.), O/o Chief Justice of India,
5 Krishna Menon Marg, New Delhi.
- 10 PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(SCB)/ DS(J)/ US.II/S.O.(Desk)
- 11 Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.


(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978